



CHANDERPRABHU JAIN COLLEGE OF HIGHER STUDIES & SCHOOL OF LAW

NARELA, DELHI

LOI FIESTA - 2019

4th NATIONAL LAW FESTIVAL OF CPJ SCHOOL OF LAW



THEME:

TRANSPARENCY & ACCOUNTABILITY IN JUSTICE ADMINISTRATION: CHALLENGES & SOLUTIONS

March 15-16, 2019

Venue: CPJ College Campus







Loi Fiesta - 2019

EVENTS OF "LOI FIESTA"



National Conference March 15-16, 2019

> National Debate Competition March 15, 2019

National Moot Court Competition March 15-16, 2019

National Judgment Writing Competition March 16, 2019

National Client Counseling Competition March 16, 2019

TABLE OF CONTENTS

SR. NO.	TITLE	PAGE NO.
1.	About CPJ College of Higher Studies & School of Law	2-3
2.	Patrons	4
3.	Organizing Committee	5
4.	Glimpses of "Loi Fiesta- 2016, 2017 & 2018"	6-8
5.	Loi Fiesta Event Conveners	9
6.	Events of "Loi Fiesta"	10-12
7.	Loi Fiesta Student Organizing Committee	12
8.	Schedule of Events	13
9.	Rules for National Conference/ Registration Fee/ Procedure	14-15
10.	Rules for National Moot Court Competition/ Moot Problem	16-19
11.	Rules for National Debate Competition	20
12.	Rules for National Judgment Writing Competition	20-21
13.	Rules for National Client Counseling Competition	22-24
14.	Registration Procedure	24
15.	Registration Form: National Conference	25
16.	Registration Form: National Moot Court Competition	26
17.	Registration Form: National Debate Competition	27
18.	Registration Form: National Judgment Writing Competition	28
19.	Registration Form: National Client Counseling Competition	29
20.	Travel Plan	30
21.	Call for Papers	31
22.	Esteemed Guests at "Loi Fiesta - 2016, 2017 & 2018"	32

ABOUT THE COLLEGE

Chanderprabhu Jain College of Higher Studies & School of Law has been promoted by the Rishi Aurobindo Educational Society to run market focused professional programmes in the emerging areas of higher education in the disciplines which have high job potential. The Institute runs full time BBA (General) (3 year programme in two shifts), BBA CAM (3 year programme in two shifts), BCA (3 year programme in two shifts), B.Com (Hons) (3 year programme in 2 shifts) and B.A. LL.B (Hons) & BBA LL.B (Hons) (5-year integrated programmes) courses affiliated to Guru Gobind Singh Indraprastha University, Delhi. The credibility of education at the Institute is increasingly being realized and recognized by the corporate & the legal world.

Vision

To consistently improve the institutional perseverance, persistence and patience for ensuring continually rich, value-based and globalized career and lifestyles for all students who enroll themselves in the academic programmes conducted at the CPJ College.

Mission

- To introduce market focused professional programmes in emerging areas of higher education in all such disciplines which have high job potential, namely Management, Computer Applications, Commerce & Law.
- To maintain close liaison with different growth sectors of the economy in order to discern the set of knowledge and skills that are included in the job profiles of different levels of human resource and keep a constant watch on the emerging changes in order to update the existing academic programmes or replace the same by new ones
- To identify and undertake activities of local concern in general and those which may improve the well being of underprivileged, physically challenged and economically weaker sections of the society

The College

The College is situated in its own sprawling one acre campus in Narela, Delhi. Being away from the hustle and bustle of the metropolis, the campus provides a pleasant and intellectually stimulating ambience. It has spacious, airy and well lit lecture rooms, seminar halls, well equipped and air-conditioned multi-lab computer centers, well-stocked libraries and other essential academic infrastructural facilities as per the GGSIPU norms.

The stark and majestic building in brick has modern architecture with bold openings, creating monumental spaces with minimal decor that provides a perfect setting for learning. The multi-storied building of the College has a spacious auditorium, a corporate development cell meant for placement activities, faculty cubicles, cafeteria, boys & girls common rooms and the moot court.

The Institute aims to impart high quality professional education in a vibrant academic ambience with a faculty of distinguished lecturers and resource persons from the industry. Intensively involved in stimulating academic work, students also get ample time for sports, cultural and other enriching activities.

The CPJ College of Higher Studies & School of Law has about 2500 students, 80 faculty members and a similar number of supporting staff. CPJ has a state-of-the-art infrastructure including laboratories, library and computer facilities. Delhi, the capital of the country, is known for its multi-cultural milieu, dynamism and rich academic legacy. Students joining CPJ College are nurtured with this rich cultural and educative environment.

Sh. Subhash Chand Jain, a well-known name in the educational world, is the Chairman of the College.

Theme: Transparency & Accountability in Justice Administration: Challenges & Solutions

Chairman's Message

Chanderprabhu Jain College of Higher Studies and School of Law is striving for excellence. Most successful men have achieved distinction by not being presented with some new talent or opportunity. They rather developed and optimally utilized the opportunity that was at hand and this is the motto of our Institute - to prepare our students for grabbing available opportunities and creating new prospects. We, at CPJ College of Higher Studies & School of Law, inculcate amongst students a spirit to strive and achieve the desired goals. They have been provided a platform wherein they can flourish their caliber and potential to the maximum. This encouragement is provided to them by highly skilled and experienced faculty who play the role of a mentor to guide them to their way to success.

Education consists of a series of enchantments, each raising the individual to a higher level of awareness, understanding and kinship with all living things. Education is very important amongst all of us and it is a fact which cannot be denied by anybody. With an ever increasing competition in all the sectors, it has become inevitable for an individual to acquire knowledge beyond the bookish ones. Over the years, the demand for skilled labour capable of multitasking is rising every day. As a result, it is a necessity to adapt oneself with the need of the hour.

It gives me immense happiness and pride to say that CPJ College of Higher Studies & School of Law is continuously striving for excellence. Our endeavor is not only class room teaching but also providing students with an environment that can groom and develop their skills for a professional career. CPJ glances itself to be one of the best 10 Business & Law Schools in the years to come and to be an epitome of excellence and perfection.

I extend a warm and hearty welcome to all of you at LOI FIESTA 2019.

Sh. Subhash Chand Jain Chairman

Chief Event Convener's Message

The CPJ College of Higher Studies was established in 2007 at Narela, Delhi and the School of Law commenced with the 5-year Integrated course in B.A.LL.B (H) from the Academic Year 2008-09 while the BBA LL.B (H) course is being run in the college from the Academic year 2014-15. Presently, CPJ School of Law has more than 1400 students enrolled for the 2 courses.

In its continuing endeavor to deliver the best possible education, the School of Law has been organizing various academic and allied events that expose the students to practical learning in the legal field. The 1st, 2nd & 3rd National Law Festival of CPJ School of Law- "Loi Fiesta-2016, 2017 & 2018" were held in the College Campus respectively on April 5-7, 2016, March 29-30, 2017 & March 16-17, 2018 which were attended by leading personalities and luminaries from the field of law and participated by students from Law colleges across India. Keeping with the tradition, the 4th National Law Festival of CPJ School of Law- "Loi Fiesta-2019" is being organized on March 15-16, 2019 at the College Campus. We are sure to move a step ahead in organizing the forthcoming Law Festival and are sure to have a much higher & active participation from the Law College.

I extend my heartiest welcome to all the participating teams, delegates and guests to make "Loi Fiesta-2019" a grand success!!!

Mr. Yugank Chaturvedi Chief Event Convener Director General

PATRONS



Sh. Subhash Chand Jain Chairman



Dr. Abhishek Jain General Secretary



Mr. Yugank Chaturvedi Director General



Dr. Neeta Beri Principal, School of Law



Prof. J. P. Mohla Director, Academics



Mr. C. D. Mehta Registrar

ORGANIZING COMMITTEE



Mr. Yugank Chaturvedi Chief Event Convener Director General



Dr. Neeta Beri Event Convener Principal, School of Law



Dr. K. B. Asthana Secretary, Organizing Committee Dean, School of Law



Dr. Navneet Thanvi Member, Organizing Committee Associate Professor, SoL Phone No. +91- 8107591595



Ms. Shalini Tyagi Member, Organizing Committee Associate Professor, SoL Phone No. +91- 9313058335



Ms. Jyoti Narain
Member, Organizing Committee
Assistant Professor, SoL
Phone No. +91-9999130640



Ms. Yesha Sood Member, Organizing Committee Assistant Professor, SoL Phone No. +91-9876076003



Ms. Stuti Narula Member, Organizing Committee Assistant Professor, SoL Phone No. +91-9873221179



Mr. Parveen Malik Member, Organizing Committee Assistant Professor, SoL Phone No. +91-9910712379

GLIMPSES OF "LOI FIESTA-2016"

Theme: "Environment and Sustainable Development" (April 5-7, 2016)



Inaugural Ceremony



Welcome Address by Dr. Ved Prakash Mishra



Speech by Prof. (Dr.) Afzal Wani



National Seminar in Progress



Felicitation of Participants



Organizers with Guests



Valedictory Session



Vote of Thanks by Mr. Yugank Chaturvedi

GLIMPSES OF "LOI FIESTA-2017"

Theme: "Health Laws in India: Issues & Challenges" (March 29-30, 2017)



Inaugural Ceremony



Felicitation of Chief Guest Prof. (Dr.) V. K. Aggarwal



Addressed by Guest of Honour Prof. (Dr.) Usha Tandon



Glimpse of Audience @ LOI FIESTA 2017



National Seminar Chairperson Prof. (Dr.) A.P. Singh being Felicitated



Moot Court Winners being awarded in Felicitation



Valedictory Session



Vote of Thanks by Mr. Yugank Chaturvedi

GLIMPSES OF "LOI FIESTA-2018"

Theme: "International Humanitarian Law" (March 16-17, 2018)



Inaugural Ceremony



Felicitation of Guest of Honour Dr. Anuradha Saibaba



Prof. (Dr.) Ranbir Singh sharing his views about Loi Fiesta-2018



Guests & SoL Team at Valedictory Session of National Conference



Welcome Address by Chief Guest Prof. (Dr.) Ranbir Singh



Felicitation of National Conference Chairperson Dr. Upma Gautam



Moot Court Winners being Awarded in Felicitation



Vote of Thanks by Mr. Yugank Chaturvedi

LOI FIESTA EVENT CONVENERS

1. National Conference Committee

Dr. K. B. Asthana	Convener	Phone No. +91-9289460910
Dr. Navneet Thanvi	Member	
Ms. Kanika Kaundal	Member	
Ms. Sonam Chauhan	Member	
Mr. Sunny Gulliya	Member	
Ms. Arpita Sehgal	Member	
Ms. Mansi Singh	Member	

2. National Moot Court Competition Committee

Ms. Shalini Tyagi	Convener	Phone No. +91-9313058335
Mr. Naveen Jaspal	Member	
Ms. Khusboo Natholia	Member	
Mr. Ramesh Kumar	Member	
Mr. Parveen Malik	Member	à
Ms. Himani Shokeen	Member	
Ms. Sonali Choudhary	Member	
		V a

3. National Debate Competition Committee

Ms. Jyoti Narain	Convener	Phone No. +91-9999130640
Ms. Sunita Sharma	Member	
Ms. Ayushi Jain	Member	
Ms. Barkha Tiwari	Member	
Mr. Kapil Dev	Member	

4. National Judgment Writing Competition Committee

Convener	Phone No. +91-9876076003
Member	
	Member Member Member Member

5. National Client Counseling Competition Committee

tational ontone of	ourself competition committee	
Ms. Stuti Narula	Convener	Phone No. +91-9873221179
Ms. Nidhi Sharma	Member	
Ms. Anjali Gaur	Member	
Ms. Kanchan	Member	
Ms. Jyoti Sharma	Member	
Ms. Arshiya	Member	

EVENTS OF "LOI FIESTA"

National Conference

March 15-16, 2019

Theme: Transparency & Accountability in Justice Administration: Challenges & Solutions

Constitution of India derives its authority from the people of India. It declares India to be Sovereign, Socialist, Secular, Democratic and a Republican Country. Further, the democracy required informed citizenry and transparency of information. Right to Information Act, 2005 is an act to provide for setting out the practical regime of right to information for citizens to secure access to information which is under the control of public authorities, in order to promote transparency and accountability in the working of every public authority, the constitution of a Central Information Commission and State Information Commissions and for matters connected therewith or incidental thereto.

The integrity and independence of the judiciary are the pre-requisites of access to justice and for protection of rights of the citizens. However, corrupt practices often prevent the citizens from accessing equitable opportunities. No public institution or office is exempted from being accountable although the nature and extent of accountability may vary. The judiciary, being a public office of utmost importance, is also accountable. The independence and impartiality of the judiciary is an indispensible characteristic of any democratic system.

The Conference shall provide a platform, to promote transparency and accountability in the operations of the Justice Administration System including Bar and Bench, to various stakeholders and soldiers of transparency and accountability in the governance of Justice Administration System. This Conference would deliberate on the following Sub-themes affecting access to speedy, effective and economical justice in the Justice Administration System:

Sub Themes:

- 1. Right to Information Act vs. Whistleblower Act
- 2. Transparency & Accountability & Impact of RTI Act in Private/Corporate Sector.
- 3. Challenges in Implementing of Right to Information Act, 2005
- 4. Right to Information vs. Intellectual Property Rights, Confidential Information, i.e., Trade Secrets, Privacy & Data Protection
- 5. RTI and Its Impact on Indian Democratic System
- 6. E-Governance and Right to Information
- 7. Media and Right to Information
- 8. Constitutional Background to the 'Right to Information- Constituent Assembly Debates & Judicial Pronouncements
- 9. Accountability & Transparency in the Governance of Judiciary
- 10. Accountability of the Bar
- 11. Speedy Access to Justice and Accountability of Bar & Bench
- 12. Transparency & Accountability in Appointment & Removal of Judges
- 13. Right to Information & Judiciary

Theme: Transparency & Accountability in Justice Administration: Challenges & Solutions

- 14. Per Incuriam Judgments & Personal Accountability of Judges
- 15. Free Speech & Accountability
- 16. Transparency & Accountability in Public Administration
- 17. Role of the Community in Increasing Transparency & Accountability
- 18. Transparency & Accountability in Financial Transactions
- 19. Any other related Subject/Topic/Discipline

National Moot Court Competition

March 15-16, 2019

For details and Moot Proposition, kindly refer the rules section at Page no. 16

National Debate Competition

March 15, 2019

Debaters have been proven to become leaders and successful professionals. Countless corporate executives, influential lawyers, wealthy entrepreneurs and elected officials credit their debate experience in college with making them successful. The anecdotal evidence is overwhelming and suggests some of the following benefits.

- Debaters become better critical thinkers and communicators. People begin to see them in a different way.
- Debaters improve their social interactions. Debaters are not argumentative with their family and friends, but oddly enough, more understanding.
- Debaters improve their personal expression. There seems to be something in us as human being which wants to express ourselves. Their voices are heard.
- Debaters are more often seen as leaders. Studies in America show that those who communicate often and well, and give a balance of positive and negative comments, are seen as leaders. Leadership is given, not taken. Debaters are more likely to be given leadership.
- Debaters tend to become citizens in the real sense of the world informed, active, participating, a force to be harnessed for the betterment of all.

National Judgment Writing Competition

March 16, 2019

A Judgment is the statement given by the Judge, on the grounds of a decree or order. It is the end product of the proceedings in the Court. The writing of a judgment is one of the most important and time consuming task performed by a Judge. The making and the writing of a judgment and the style in which it is written, varies from Judge to Judge and reflects the characteristic of a Judge. Every Judge, of every rank, has his own distinct style of writing.

A Judgment pronounced on the bench, regarded as an intellectual product, stands in a class by itself. The judge speaks with authority and what he says should, therefore, be spoken with befitting dignity. He should not affect grandiloquence but he should be impressive. The strength of a judgment lies in its reasoning and it should therefore, be convincing. Clarity of exposition is always essential. Dignity, convincingness and clarity are exacting requirements but they are subservient to what, after all, is the main object of a judgment, which is not only to do but to seem to do justice. In addition to these cardinal qualities of a good judgment, there are the attributes of style, elegance and happy phrasing which are its embellishments.

National Client Counseling Competition

March 16, 2019

The Competition simulates a law office consultation in which two law students, acting as lawyers (attorneys/solicitors/legal practitioners) are presented with a client matter. The students conduct an interview with a person playing the role of the client. Students are expected to elicit the relevant information from the client, explore with the client his or her preferred outcome, outline the nature of the problem and present the client with a means (or range of alternatives, if appropriate) for resolving the problem. The interview with the client is then followed by a post-consultation period during which the students, in the absence of the client, analyze the interview and discuss the legal and other work to be undertaken.

The interview and post-consultation period last a total of 25 minutes. The students are evaluated by a panel of judges, usually composed of two lawyers and a counselor (e.g., social or welfare worker, psychologist or another person with extensive experience in counseling). The inclusion of a non-lawyer counselor on the judging panel is designed to broaden the interdisciplinary perspectives of the panel, both in terms of skills and possible solutions to a problem. The students are evaluated against specific criteria that emphasize the use of listening, questioning, planning, and analytical skills in a lawyer/client interview. Once the judges have completed their evaluation of the interview, the students are called back in and the judges provide a brief critique of the team's handling of the consultation and post-consultation periods.

LOI FIESTA STUDENT ORGANIZING COMMITTEE

1. National Conference Committee

Ms. Khushboo Aggarwal (Convener)

Mr. Kapil Singh

Mr. Akash Goyal

Ms. Vanshika Madan

Mr. Mouktik Bansal

Ms. Bharti Verma

Ms. Divya Singh

2. National Moot Court Competition Committee

Mr. Chaitanya Bansal (Convener)

Mr. Rishabh Kumar

Ms. Gunjan Bansal

Ms. Jessica Mathew

Ms. Rukmani Sachdeva

Mr. Rithik Goyal

3. National Judgment Writing Competition Committee

Ms. Nitika Upadhyay (Convener)

Mr. Kartik

Mr. Madhav Bansal

Ms. Vrinda Ms. Komal Jain

4. National Client Counseling Competition Committee

Mr. Varun Gupta (Convener)

Ms. Muskan Grover

Ms. Nikita Anand Mr. Mohit Gupta

5. National Debate Competition Committee

Ms. Jagriti Khanna (Convener)

Ms. Aashira Singh

Ms. Megha Pal Mr. Vibhor Jain

Ms. Yashika Miglani

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Phone No. +91-7027200727

Phone No. +91-9999800124

Phone No. +91-9654451710

Phone No. +91-9711190947 Phone No. +91-9910747673

SCHEDULE OF EVENTS

Day - I March 15, 2019

SR. NO.	EVENTS	TIME	VENUE
1	Registration of Participating Teams	08:30 AM-09:30 AM	Reception Area (Ground Floor)
2	Inaugural Session	10:00 AM-11:00 AM	Auditorium (Basement)
3	National Conference First Session	11:00 AM-01:00 PM	Auditorium (Basement)
4	National Debate Competition	11:00 AM-01:00 PM	G3 Hall (Ground Floor)
5	Lunch	01:00 PM-02:00 PM	Multipurpose Hall (Basement)
6	National Conference Second Session	02:00 PM-04:00 PM	Auditorium (Basement)
7	National Moot Court Competition (Prelims)	02:00 PM-04:30 PM	Moot Court Room (Fourth Floor)
8	High Tea	04:30 PM-05:00 PM	Multipurpose Hall (Basement)
9	Dinner	08:00 PM-09:00 PM	Team Hotel

Day - II March 16, 2019

SR. NO.	EVENTS	TIME	VENUE
1	Breakfast	07:00AM-07:30 AM	Team Hotel
2	National Conference Valedictory Session	10:00AM-01:00 PM	Auditorium (Basement)
3	National Judgment Writing Competition	10:00 AM-11:30 AM	G3 Hall (Ground Floor)
4	National Moot Court Competition (Semi Final)	11:30 AM-01:00 PM	Moot Court Room (Fourth Floor)
5	Lunch	01:00 PM-02:00 PM	Multipurpose Hall (Basement)
6	National Moot Court Competition (Final)	02:00 PM-04:30 PM	Moot Court Room (Fourth Floor)
7	National Client Counseling Competition	11:30 AM-04:30 PM	Room No. 508 (Fifth Floor)
8	Valedictory Session	04:30 PM-05:00 PM	Auditorium (Basement)
9	High Tea	05:00 PM-05:30 PM	Multipurpose Hall (Basement)
10	Dinner	08:00 PM-09:00 PM	Team Hotel

RULES FOR NATIONAL CONFERENCE

Call for Papers

Quality research papers, of all the disciplines from scholars, researchers, bar & bench, teachers, NGOs/ civil societies and students are invited based on the topics mentioned in the Conference theme. The list in the sub themes is not exhaustive. Any other contemporary themes related to the main theme are admissible. The papers should be original and unpublished. One or more authors may be included in the research paper. The research paper must be presented either by the author or co-author.

All papers are subject to scrutiny by an expert committee and selected papers alone are permitted for presentation in the Conference. Please bring hard and soft copies of the full research paper on the day of the Conference. Soft copy of power point presentation should be in CD or in Pen Drive and will be checked by Turnitin software. Only those papers which are accepted by the Editorial Committee will be included in the Conference proceedings.

Sub Themes:

- 1. Right to Information Act vs. Whistleblower Act
- 2. Transparency & Accountability & Impact of RTI Act in Private/Corporate Sector.
- 3. Challenges in Implementing of Right to Information Act, 2005
- 4. Right to Information vs. Intellectual Property Rights, Confidential Information, i.e., Trade Secrets, Privacy & Data Protection
- 5. RTI and Its Impact on Indian Democratic System
- 6. E-Governance and Right to Information
- 7. Media and Right to Information
- 8. Constitutional Background to the 'Right to Information- Constituent Assembly Debates & Judicial Pronouncements
- 9. Accountability & Transparency in the Governance of Judiciary
- 10. Accountability of the Bar
- 11. Speedy Access to Justice and Accountability of Bar & Bench
- 12. Transparency & Accountability in Appointment & Removal of Judges
- 13. Right to Information & Judiciary
- 14. Per Incuriam Judgments & Personal Accountability of Judges
- 15. Free Speech & Accountability
- 16. Transparency & Accountability in Public Administration
- 17. Role of the Community in Increasing Transparency & Accountability
- 18. Transparency & Accountability in Financial Transactions
- 19. Any other related Subject/Topic/Discipline

Submission Guidelines

Kindly send a soft copy in MS word format and hard copy (Font: "Times New Roman", Size 12 and 1.5 line spacing with normal print margin) of the abstract and full research paper not exceeding 8 pages including statistical data, figures and other annexure as per the schedule given below. At the end of the research paper, there should be a brief profile of the author with E-mail ID, contact number and address. Articles received after the stipulated deadline will not be entertained for presentation in the Conference. Further, forward a copy to the following Email id: deanlaw@cpj.edu.in. Selected papers will be published as a book with ISBN number. Certificate for actual participation shall be issued after completion of your presentation. No certificate shall be issued in absentia and there shall be no refund of registration charges at any stage.

Registration Fee/ Procedure

The Registration fee is payable by each author and co- authors of the paper individually and separately as detailed below:

ACADEMICIANS & LAW PROFESSIONALS		RESEARCH SCHOLARS & STUDENTS	
Without accommodation	₹ 1500/-	Without accommodation	₹ 1000/-
With accommodation - 1 day	₹ 2000/-	With accommodation - 1 day	₹ 1500/-
With accommodation - 2 days	₹ 3000/-	With accommodation - 2 days	₹ 2500/-

Request for registration of delegates for National Conference should reach Dean (Law), Chanderprabhu Jain College of Higher Studies & School of Law, Plot No. OCF, Sector A-8, Narela, Delhi-110040 in the enclosed registration form along with a demand draft favoring "Chanderprabhu Jain College of Higher Studies" payable at New Delhi or alternatively payments can be done through NEFT - details and payment receipt has to be mailed along with Registration Form to deanlaw@cpj.edu.in. Travelling expenses will not be reimbursed.

The bank account details for NEFT are as follows:

Beneficiary Name: Chanderprabhu Jain College of Higher Studies

A/c No : 0113000107645035 Bank : Punjab National Bank

: PUNB0491400 IFSC Code

Branch : SME Branch, Anaj Mandi, Narela, Delhi-110040

The Paytm details for amount Transfer are as follows:

Paytm No.: 9873037101

Important Dates

PARTICULARS	DATES
Last date for Submission of Abstract	30 th January, 2019
Confirmation of Abstract Acceptance	5 th February, 2019
Last date for Submission of full paper	15 th February, 2019
Confirmation of Paper Acceptance by Organizing Committee	20 th February, 2019
Last Date for Submission of Registration Form along with Registration Fees	5 th March, 2019
Date of the Conference	15 th -16 th March, 2019

RULES FOR NATIONAL MOOT COURT COMPETITION

1. Eligibility

- Member of the team must be undergraduate students pursuing recognized Bachelor of Law & B.A.LL.B, BBA LL.B (5 year integrated course).
- Only one team can register from a particular college or Law School for participation in the competition. If more than one team attempts to register for the competition, the team which applies first will be registered and all subsequent applications from the same college or Law school will not be registered. In the event two registrations are received from the same college or Law school, the team which submits the Letter by the Head/Dean of the institution/convener of Moot court committee, authorizing them to participate on behalf of the college or Law School shall be entitled to participate, will be registered.

2. Team Composition

- The team of college/institution which is recognized by Bar Council of India is eligible for the participation in 'Loi Fiesta National Moot Court Competition 2019'.
- Any college/institution of India recognized by Bar Council of India, can send their one team comprising
 of three Undergraduate Law students (Two speakers and one researcher) in 'Loi Fiesta National Moot
 Court Competition 2019'.

3. Dress Code

The dress code for the competition is formal Moot Court Dress. Boys are required to wear a Black suit with white shirt and a black tie. Girls are required to wear a white shirt, black trousers/skirt and a black jacket or Salwar Kameez and black jacket. Gowns and bands are not permitted to be worn by the Participants in the Competition.

4. Memorials

Each team is expected to be ready with written briefs and oral arguments to argue for either side of the case. The Court will follow its own procedure within the accepted norms of judicial practice, and in case of doubt or dispute in the matter of procedure or facts, the decision of the presiding member of the Panel of Judges of each Court shall be final. The soft copy of memorial for the Petitioner and Respondent to be sent on Convener's e-mail address i.e. mcc.cpjchssol@gmail.com on or before 5thMarch, 2019.

Additionally, five hard copies of Memorials for the Petitioner and Respondent shall be submitted on or before 10th March, 2019. The memorials will be handed over to the Panel of Judges for the award of marks. The Memorials shall not contain any information that will reveal the identity of the participating team, the violation of which will attract penalty.

5. Content

• Memorial dealing with jurisdiction, issues involved in the problem, summary of arguments and arguments supported by authorities, conclusions and prayers shall be prepared by each team both for the petitioner's side and respondent's side. The body of the Memorial shall not exceed more than 30 typed pages. The cover page, table of contents, index of authorities, jurisdiction, statement of facts, questions presented and summary of pleadings, title page and back cover are not included in these 30 pages. But, these 30 pages will include the pleadings, conclusions, and footnotes. Any issue or pleading, not discussed within the body of the Memorials shall not be included in any other section of the Memorials.

Theme: Transparency & Accountability in Justice Administration: Challenges & Solutions

- The following content specifications must be strictly adhered to:
 - · Language-English
 - Font and Size (General) Times New Roman, 12 pts
 - Line Spacing (General) 1.5 lines
 - Font and Size (Footnotes) Times New Roman, 10 pts
 - Line Spacing (Footnotes) Single line
 - Page Margins 1 inch on all sides
 - Cover Specification
 - Petitioner Blue, Respondent Red

6. Evaluation

- The best researcher shall be chosen through researcher test to be conducted in the morning after the formal registration of the teams is duly completed. Team comprising of three members i.e. two speakers and one researcher are eligible for the researcher test and team comprising of **two members** are not eligible for the researcher test.
- There shall be a Quorum of judges selected for each court from among a panel of judges constituted for the purpose including eminent Judges, Lawyers, and Law Teachers from all over India.
- Marks will be awarded to the memorials by the Committee of Judges out of a maximum of 20 marks. Each Court will assign marks for oral arguments to each individual participant and the team. Each individual's marks for oral arguments will be added with memorial marks to make the individual's marks out of 100. Out of 100 marks, the division of marks for each individual participant is as follows:
 - Written Memorial 20 marks
 - Oral Arguments 80 marks
- The Evaluation of the oral arguments will be based on:
 - Knowledge & Use of facts
 - Correct articulation of facts, factual analysis & use of evidence
 - Correct articulation of legal issues and legal analysis
 - Knowledge of law & its interpretation
 - Use of authorities and citations
 - Response to questions
 - Skills of advocacy & Persuasiveness
 - Language & style
 - Clarity, brevity & ingenuity
 - Court manners and general impression

Marks are awarded on agreed criteria by the Committee of Judges and the factors constituting the criteria shall be such as "EXCELLENT", "GOOD", "AVERAGE", and "POOR", based on the performance of the participants. The decision of the Committee of Judges shall be final.

The individual prizes will be awarded on the basis of total marks secured by the individual participant in the preliminary round.

7. Oral Rounds

The order of the competitions including the days, if any, and the side (petitioner/respondent) for which
each team appears will be declared on the basis of taking lots before the commencement of the
competition during the briefing session. The entire scheme of the competition, thus drawn out, will be
notified to the participating teams. The Moot Court Society reserves the right to make any necessary
alterations, with respect to the side to be taken by the competing teams, in case, it becomes absolutely

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necessary due to withdrawal of any team/teams at the last minute, or if the competing teams had no opportunity to argue the other side of the problem. The host team, if it gets qualified for the finals, will not be eligible to participate in the finals of the competition.

- The duration of each Court will not exceed **one hour**. To be precise, each participating team will get 30 minutes including the rebuttals/sur-rebuttal. One speaker must speak not less than 10 minutes.
- REBUTTAL/SUR-REBUTTAL: The maximum time provided would include the time that each team may want to reserve for their rebuttal/sur-rebuttal. At the commencement of each session, the team shall notify the Court Officer as to the division of time between the 2 speakers (including rebuttal/sur-rebuttal). In case any speaker continues to speak after the completion of his/her time, the additional time that was used, will be deducted from the time allocated to his/her co-speaker, or from the time allocated for the rebuttal/sur-rebuttal, as the case may be. The teams can reserve maximum of 5 minutes for the rebuttal/sur-rebuttal. The final decision as to the time structure and the right to rebuttal/sur-rebuttal will vest with the Judges.
- The language of the Court will be **English**.
- During the oral rounds, the team shall not be allowed to use any type of electronic devices such as laptops, mobile phones, tablets etc.

Awards:

The following awards shall be given:

- Winner Team
- Runner-up Team
- Best Speaker / Mooter
- Best Researcher
- Best Memorial

All the participants will be awarded certificates of participation and the same will be given only at the valedictory function and not thereafter.

8. Miscellaneous

- Secrecy of Identity: During the course of the Oral Submissions, the speaker shall neither reveal his/her identity nor the identity of their College/ University, by any means whatsoever. Such actions on part of any member of the team will lead to disqualification of the team from the competition.
- Scouting: Scouting is strictly prohibited. Teams found scouting will be disqualified immediately.
- **Appeal Committee:** In case of complaints/disputes, the same shall be submitted to the Appellate committee, which shall consist of Dr. K. B. Asthana, Principal of CPJ School of Law as its Convener and the Co-Convener of the Society and the decision of the Appellate committee shall be final.
- Incidents of eve teasing or any kind of misbehavior will be taken cognizance of with the help of police, and the teams will be disqualified from further participation.
- Schedule of the Competition
 - Last Date of Registration: 25th Feb 2019
 - Last Date to Submit the Soft Copy of Memorial: 5th March 2019
 - Last Date to Submit the Hard Copy of Memorial: 10th March 2019
 - Date of Event: 15th-16th March 2019

Theme: Transparency & Accountability in Justice Administration: Challenges & Solutions

9. Moot Problem

The state of Wonderland in Esselworld has been hard hit by the problem of corruption in public offices since a long time. As a corruption curbing measure the state government decided to setup a Special Task Force by the name of Bhrashtachar Nirodhak Bureau (BNB) and the same was established vide notification SW/MHA/2018/420 dated 27/06/2018.

Through the same notification, the office of BNB was declared to be a police station under section 2(s) of Criminal Procedure code, 1973. On 28/06/2018, another notification was issued which empowered police officers under Sec. 17(c) of The Prevention of Corruption Act, 1988.

Mr. Ramesh had applied for a water connection in the name of his father which got cleared and was sent to Mr. Chawla (Accused). It was alleged that Mr. Chawla has demanded a bribe of Rs. 5000/- for clearing the file and a sum of Rs. 2000/- was to be paid initially and the balance amount after clearance of the file. Ramesh reported the incident to BNB and accordingly a trap was planned. BNB handed over the notes to complainant which were sprayed with phenolphthalein powder. A trap was laid down and the accused accepted the bribe. The notes were seized from his possession and phenolphthalein test was conducted which showed that the accused had accepted the bribe.

A departmental proceeding was initiated against the accused. It was alleged that the accused being a public servant, in discharge of his official duties, demanded, and accepted and obtained Rs. 2000/- as illegal gratification. Departmental inquiry was conducted and the Inquiry Officer observed that "the evidence on record does not substantiate the charge of demand and acceptance of bribe by the accused" and accordingly recorded that the charge against the accused had not been proven due to lack of evidence in record. In consequence, the accused was not suspended from the service despite of a criminal case pending against him. The report of Departmental proceeding was forwarded to the office of BNB.

On 27/09/2018, the BNB office received information from its trusted sources that the same officer (Mr. Chawla) had amassed assets disproportionate to his known sources of income. The bank statements, property documents etc. were inspected and a report was prepared based on this inspection. The report was placed before the Head, BNB on 03/10/2018 who passed the following order on the same day:

"Based on the materials placed before me, I am satisfied that a prima facie case is made out against the accused and it is hereby directed that a case be registered and investigation be initiated against the accused".

An FIR was registered by the office of BNB on 05/10/2018 and raids were conducted without warrant and documents were seized. The Head, BNB also ordered the attachment of property of the accused without forwarding the report to the Magistrate. The accused was arrested without previous approval from the concerned government.

The accused has approached the High Court of Wonderland under Articles 226 and 227 read with Section 482 of Criminal Procedure Code, 1973. He contested the registration of FIR and investigation conducted against him is illegal and unconstitutional as per the provisions of Criminal procedure Code, 1973, Prevention of Corruption Act, 1988 and the Constitution of Esselworld and hence, the FIR is liable to be quashed. He also contended that since he had been exonerated in the disciplinary proceedings by a speaking order so on this ground alone, the FIR against him should be quashed and set aside.

The legal provisions of Esselworld are in Pari Materia to those of Union of India.

Based on the above argue for both sides of the petition.

RULES FOR NATIONAL DEBATE COMPETITION

Debate opens with the affirmative team (the team that supports the resolution) presenting their arguments, followed by a member of the opposing team. This pattern is repeated for the second speaker in each team. Finally, each team gets an opportunity for rebutting the arguments of the opponent. Speakers should speak slowly and clearly. The judges and members of the audience should be taking notes as the debate proceeds. The decision of the judges shall be final and binding. A typical sequence for debate, with suggested timelines, is as follows:

- 1. The topic for the Debate Competition-"Impact of RTI Act, 2005 on Transparency & Accountability"
- 2. The First Speaker Affirmative Team presents arguments in support of the resolution. (5 minutes)
- 3. The First Speaker in the Opposing Team presents arguments opposing the resolution. (5 minutes)
- 4. The Second Speaker in the Affirmative Team presents further arguments in support of the resolution, identifies areas of conflic and answers questions that may have been raised by the opposition speaker. (5 minutes)
- 5. The Second Speaker in the Opposing Team presents further arguments against the resolution, identifies further areas of conflicts and answers questions that may have been raised by the previous affirmative speaker.(5 minutes)
- 6. The rules may include a short break for the teams to prepare their Rebuttals. (3 minutes)
- 7. The opposing team begins with the rebuttal, attempting to defend the opposing arguments and to defeat the supporting arguments without adding any new information. (3 minutes)
- 8. First Rebuttal of the affirmative team (3 minutes)
- 9. Each team gets a Second Rebuttal for closing statements with the Affirmative Team having the last opportunity to speak. (3 minutes each)
- 10. There cannot be any interruptions. Speakers must wait for their turns.

All the above mentioned rules have to be strictly followed by all the participants.

Dress Code: All the participants should wear formals in Black & White (Coat & Tie are necessary).

RULES FOR NATIONAL JUDGMENT WRITING COMPETITION

- The language for the Judgement Writing shall be in English only
- A cover page stating the name of the competition, the name of the institution and the name of the student author, shall be prepared.
- Judgments which exceed a word limit of 3500 words will not be examined.
- An alternative judgment does not necessarily mean that a contradictory view needs to be taken.
- The participants are not supposed to copy paste or simply change the language of the existing judgment.

Theme: Transparency & Accountability in Justice Administration: Challenges & Solutions

- The purpose of this competition is to enrich the quality of Legal Research, Reasoning & Propositions.
- The participants are free to add certain clause in their legal documents as they deem fit, provided that the clauses so added, do not defeat, contradict or nullify the intention of the problem given.
- The decision of the judges shall be final and binding on all participants.
- Use of mobile phones or any other electronic device is prohibited and if any of the participants is found carrying or using the above mentioned prohibited devices, he/she is liable to be disqualified.
- The participants shall use only their team codes as identification and if any other identification mark is used, such team is liable to be disqualified.
- CPJ School of Law reserves the right to change any rule without any notice.
- The decision of CPJ School of Law with respect to the competition, eligibility, submissions, selection criteria, results or any other matter shall be final and binding.

EVALUATION CRITERIA

S.NO.	EVALUATION SCHEME	MARKS
1	Statement of Facts	10 Marks
2	Statement of Rival Contentions & Framing of Issues	15 Marks
3	Citing of Relevant Laws, Viz., Case-Law, Statutes and Opinions of Jurists, Knowledge of Law.	20 Marks
4	Critical Analysis and Problematizing the Judgment and Analytical Reasoning, Application of Law, Appreciation of Evidences.	20 Marks
5	Presentation, Style, Clarity, Appearance & Over-all Impression	10 Marks
6	Oral Presentation	75 Marks
	Total	150 Marks

TIME SLOT SCHEDULE

S.NO.	PARTICULARS OF EVENT	TIME DURATION
1	Reading the Problem	30 minutes
2	Writing Judgment	80 minutes
3	Oral Presentation	10 minutes

RULES FOR NATIONAL CLIENT COUNSELING COMPETITION

- Each Law School/College may enter this competition with a maximum of ONE team. Each team shall consist of two students.
- Students pursuing Law (3 year or 5 year course) courses are only permitted to participate in the competition. Students pursuing Post-graduate courses in law are not permitted to participate in this competition.
- All the problems will be based on the Theme "Transparency & Accountability in Justice Administration: Challenges & Solutions."
- There will be **one competition round**. Each team will get one opportunity to represent them in the competition. Each team will get a total of **25 minutes**. Those 25 minutes are to be divided in two parts, as follows:
 - First **20 minutes** is termed as "Client Consultation Period". The participants are expected to extract the relevant information, make an outline of the problem and make legal suggestions for its resolution.
 - Next 5 minutes is termed as "Post Interview Period". The participants shall discuss the interview with the judges. The participants are to use this time to assess the interview and discuss future strategies for dealing with the client's problems.
- It is on the discretion of the teams to decide, "How will they share the work?" **The work plan is subject to judging**. However, the teams may use a part of this post interview period to explain their work plan. The judges may question the teams during this period.
- Each team will receive a copy of the Judging Criteria:
- In order to preserve anonymity, each team will be identified by an **Alpha-numeric code**, which will be provided to each team during registration process. **Disclosing the name of the participating college to the judges will result in a 5 mark penalty**.
- Scouting is prohibited and will result in a 5 mark penalty.
- Each group will be judged by a panel of one or two judges. Each panel of judges may be from among the following categories: Practising Lawyers, Academicians, Judges, Counsellors and Psychologists.
- The Judges and the teams shall agree beforehand to the commencing time of the interview.
- The participating teams shall never indulge in any form of conversation with any other client, except the one provided to them during the round. Such a conversation will be considered as misconduct and the teams so interacting shall be disqualified.
- If a tie persists, the team scoring the higher marks as according to the Point 5 of Judging Standard, will be entitled to the title of the winner. If a tie still persists, the marks of the tied teams will be compared with respect to the following Points in the Judging Standards, until either of the team come out as a clear winner:
 - Point 4, if still a tie, then
 - Point 3, if still a tie, then
 - Point 7, if still a tie, then

Post Consultation Session with the Judges

Format:

- Each team shall consist of two student participants and would be allotted a room for the interview and counseling. Here, the two student participants will present themselves as advocates in a lawyer's chamber. The client will be a person trained by the organizers and the advocates will counsel the clients regarding the given problem. The two participants are required to elicit all relevant information from the client by interviewing or questioning the client and then counsel the client.
- All teams will be given their team codes (as, T1, T2, T3 etc.) by the organizers through e-mail to their respective e-mail Ids.

Theme: Transparency & Accountability in Justice Administration: Challenges & Solutions

- The Competition consists of one round.
- The highest scoring team among all the teams will be titled as the **Winner**.

The Consultation Period (Interview Period)

All teams will go through a 25 minutes session. The first 20 minutes are devoted for consultation with the client during which lawyers are expected to elicit the relevant information, outline the problem and propose a solution or other means of resolving the problem (Further information is contained in the Judging Standards for the Client Counseling Competition). During the consultation and post-consultation, the team may use books, notes and other materials. The team may also use office props (dictaphones, files, desktop, furnishings, bookshelves etc.) and any other material to furnish their consultation room.

Post Consultation Period (Post Interview Period)

During the post-consultation period, the students may either talk to each other loudly enough to be overheard by the judges, or dictate a file memorandum on the interview, or both. The concept behind the post-consultation period is to summarize the interview, indicate the scope of the legal work to be undertaken and state the legal issues that should be researched. Explanation of the position or attitude taken by the students may be useful. Judges may question the teams during the post consultation period.

- If the students feel that some documents are appropriate, like a letter to the client confirming their retention as attorneys, the fee arrangement etc, or a letter to opposing counsel or to the party with whom the client is having their legal problems, they may dictate such a document at the post consultation stage.
- The Judges may penalize students who allow the interview session to run excessively beyond the 20 minute period allotted in the rules. However, the judges in their discretion, taking into account the circumstances, may allow some more time beyond the 20 minute period for the interview session. If the extended consultation session allowed an opportunity for a team to gather more information than other teams, this circumstance should be taken into consideration by the judges in making their decision. Judges should stop students after 25 minutes regardless of whether the students are in the consultation or post-consultation process.

Judging Standards

- Establishing the working atmosphere: The lawyers established the beginning of an effective professional relationship and working atmosphere and at an appropriate point oriented the client to the special nature of the relationship (confidentiality, duration and plan of interview, methods of contact, explanation of fee and responding to client's concerns, mutual obligations and rights, after hours availability, complaints procedure etc.) in a courteous, sensitive and professional manner.
- **Listening to the problem:** The lawyers learnt how the client viewed his or her situation, using a combination of listening and questioning, drawing out both information and feelings, as appropriate, to develop a reasonably complete and reliable description of the problem and reflecting this understanding to the client. In this regard, relevant information voluntarily said by the client could be elicited by asking relevant specific questions.
- Identification of client's goals, expectations and requirements: The lawyers learned the client's goals and initial expectations and modified or developed them as necessary, giving attention in doing so to all aspects of the problem, including the emotional ones.
- Problems Analysis: The lawyers analyzed the client's problem with creativity and from both legal and nonlegal perspectives, resulting in a clear and useful formulation of the problem by asking relevant specific questions.
- Legal analysis, alternative courses of action and the giving of advice: Legal analysis and the consequent legal advice given should be both accurate and appropriate to the situation and is consistent with the analysis of the client's problem develop a set of potential and feasible alternatives, if any, both legal and non-legal.

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- **Effective Conclusion:** The lawyers concluded the interview skillfully and left the client with a feeling of reasonable confidence and understanding, with appropriate reassurance and with a clear sense of specific expectations and mutual obligations to follow.
- **Team Work:** The lawyers as collaborating counsellors, worked together as a team, with flexibility and an appropriate balance of participation.
- Continued an ethical and professional relationship throughout the interview: The lawyers recognized, clarified and responded to any moral or ethical issues which may have arisen, without being prejudicial in judgments. The lawyers developed an appropriate balance in dealing with the legal and emotional needs of the client.
- **Debriefing (Post interview Reflection):** The lawyers, during the post consultation time, gave evidence of having recognized their own and the client's feelings; the strengths and limitations of their interviewing skills; their handling of the substantive aspects of the client's problems (both legal and non-legal), the quality and appropriateness of their advice and provided for an effective follow-up. Judges should expect to see evidence of students learning through making this Reflection on the experience of the interview.

REGISTRATION PROCEDURE

- 1. The last date of registration for all the events is 5th March, 2019.
- 2. Registration Fee for the entire festival: Rs. 5000/-
- 3. Only one team is allowed from one College/Institution.
- 4. Maximum number of 4 participants along with one faculty member will be allowed in one team. Boarding/lodging arrangements will be in place from 14th March (Evening) to 17th March (Morning).
- 5. The registration fee for each team is **Rs. 5000/-** to be deposited in the account of the college through NEFT (National Electronic Fund Transfer) to Account No. **0113000107645035** with Punjab National Bank, SME Branch, Anaj Mandi, Narela, Delhi-110040, having IFSC CODE No. **PUNB0491400**. The fee shall be deposited in the name of Chanderprabhu Jain College of Higher Studies by **5**th **March**, **2019**.
- 6. The participation fee can also be paid through Paytm.i.e. 9873037101
- 7. The last date for the confirmation of registration is 5th March, 2019 by an e-mail containing the details of the participating college, the team members, their contact no.s and their email ids to confirm registration on cpjchs.loifiesta@gmail.com along with scanned copies of registration forms and also of receipt obtained on depositing registration fees.
- 8. Once the Team Registration fee of **Rs. 5000/-** has been deposited, the concerned team will be eligible to participate in all the events of Loi Fiesta.
- Above mentioned Registration Fee includes fee for all the events as well as Boarding/lodging from 14th
 March (Evening) to 17th March (Morning).

All the registration forms of participating teams shall be sent on the following email id: cpjchs.loifiesta@gmail.com

Participants of National Conference shall send their Abstract, Research Papers & Registration Form to this email id only: hodlaw.cpj@gmail.com

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NATIONAL CONFERENCE

Note: Please fill all the details in capital letters	
NAME OF THE PARTICIPANT:	PASTE RECENT
NAME OF THE INSTITUTION:	PASSPORT SIZE PHOTOGRAPH HERE
ADDRESS:	
CONTACT NO. :	
EMAIL ID:	
CATEGORY (Student/ Faculty/ Other):	
TITLE OF THE PAPER:	
Accommodation Required (Yes/ No)	
	Signature and Seal Head of the Institution

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NATIONAL MOOT COURT COMPETITION

Note: Please fill all the details	in capital letters	
INSTITUTION NAME:		
ADDRESS:		
TELEPHONE:		
EMAIL:		
MOOTER 1-		
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MOOTER 2-		
GENDER	CLASS	PASTE RECENT
EMAIL ID:	CONTACT NUMBER:	PASSPORT SIZE PHOTOGRAPH
		HERE
RESEARCHER		
GENDER	CLASS	PASTE RECENT PASSPORT SIZE
EMAIL ID:	CONTACT NUMBER:	PHOTOGRAPH HERE
Accommodation Required (Yes/	No)	
Date:	·	gnature and Seal

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NATIONAL DEBATE COMPETITION

Note: Please fill all the details in capital letters	
NAME OF THE INSTITUTION:	
ADDRESS:	
TELEPHONE:	
EMAIL:	
PARTICIPANT 1: (FOR THE MOTION)	
NAME: CLASS	PASTE RECENT PASSPORT SIZE
GENDER:	PHOTOGRAPH HERE
EMAIL ID:	
CONTACT NUMBER:	
PARTICIPANT 2: (AGAINST THE MOTION)	
NAME: CLASS	PASTE RECENT
GENDER:	PASSPORT SIZE PHOTOGRAPH HERE
EMAIL ID:	TERE
CONTACT NUMBER:	
Accommodation Required (Yes/ No)	
Date:	Signature and Seal

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NATIONAL JUDGMENT WRITING COMPETITION

Note: Please fill all the details in capital letters	
NAME OF THE INSTITUTION:	
ADDRESS:	
TELEPHONE:	
EMAIL:	
PARTICIPANT 1:	
GENDER:CLASS:	PASTE RECENT PASSPORT SIZE
EMAIL ID:CONTACT NUMBER:	PHOTOGRAPH HERE
Accommodation Required (Yes/ No)	
Date:	Signature and Seal

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NATIONAL CLIENT COUNSELING COMPETITION

Note: Please fill all the det	ails in capital letters	
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EMAIL:		
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EMAIL ID:	CONTACT NUMBER:	PHOTOGRAPH HERE
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PARTICIPANT 2:		
GENDER:	CLASS:	PASTE RECENT
EMAIL ID:	CONTACT NUMBER:	PASSPORT SIZE PHOTOGRAPH HERE
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Accommodation Required	d (Yes/ No)	
Date:		Signature and Seal
-		Head of the Institution

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THE LOI FIESTA FESTIVAL

TRAVEL PLAN

Name of Institution:					
	Name and contact number of each participant:				
Sr. No.	Name		Contact No.	En	nail Id
1.					
2.					
3.					
4.					
	l contact details of fa	culty members ac			
Sr. No.	Name		Contact No.	En	nail Id
1.					
2.					
3.					
Place	Mode of Journey	Date of Journey	Departure Place	Time of Departure	Time of Arrival
To Delhi					
From Delhi					

Date:

Signature and Seal Head of the Institution

Call for Papers

Guidelines for Submission of Articles in CPJ Law Journal [Vol. IX, July 2019]

The CPJ Law Journal requests that the submission/ contribution comply with the following guidelines:

Submissions

The Journal is accepting contributions for Research Papers, Articles, Essays, Notes and Comments (Case Comments, Book Comments, Legislative Comments, Policy Comments and Scholarship Comments). Contributions should be sent by post along with CD (RW) of the same in MS word and also by E-mail id.

Covering Letter

All submissions must be accompanied by a covering letter stating the title, author's full name, designation, institute they belong to with postal address and the author's contact details. Only the covering letter should contain the above mentioned details and not the manuscript.



Manuscript

- Main Text Times New Roman, font size 10, 1.15 spacing, justified, with a margin left 1.5 inch and right 1.0 inch, top 1.0 inch and bottom 1.0 inch.
- Foot Notes Times New Roman, font size 8. Substantive foot notes are accepted.
- Citation The standard ILI method of reference would be maintained.

Plagiarism

All the contributions should be the original work of the contributors and should not have been submitted for consideration in any other journal. The author would be liable for any type of plagiarism.

Copyright

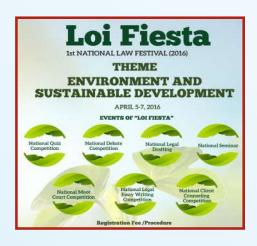
The contributions presented to and accepted for publication and the copyrights therein shall be the intellectual property of the Chanderprabhu Jain College of Higher Studies & School of Law. Every research paper/article/comments/notes etc. received for publication will be edited for general suitability of publication by Editorial Board.

Paper finding place in the Journal will be duly communicated to their authors.

For any clarifications, please mail us at: Editor: lawjournal.cpj@gmail.com

Contact Person: Dr. K. B. Asthana, Dean-School of Law (M: 9289460910)

Esteemed Guests at "Loi Fiesta - 2016, 2017 & 2018"







Loi Fiesta - 2016

Theme: "Environment and Sustainable Development" (April 5 – 7, 2016)

1	Dr. Ved Prakash Mishra	Chairman, Academic Committee, Medical Council of India
2	Sh. Sushil Anuj Tyagi	Additional Judge & Secretary, Delhi Legal Service Authority
3	Sh. Dhirendra Rana	Additional Judge & Secretary, Delhi Legal Service Authority
4	Sh. Satya Narayan Sahu	Joint Secretary, Rajya Sabha Secretariat
5	Sh. A.K. Jain	Ex- Commissioner, Delhi Development Authority
6	Prof. (Dr.) Afzal Wani	University School of Law & Legal Studies, GGSIPU, Delhi
7	Prof. (Dr.) A.P. Singh	University School of Law & Legal Studies, GGSIPU, Delhi
8	Prof. (Dr.) Kanwal D.P. Singh	University School of Law & Legal Studies, GGSIPU, Delhi
9	Dr. Furquan Ahmad	Professor, India Law Institute, Delhi
10	Prof. Gulam Yazdani	Jamia Millia Islamia University, Delhi
11	Prof. Manjula Batra	Dean, School of Law, Jamia Millia Islamia University, Delhi

Loi Fiesta - 2017

Theme: "Health Laws in India: Issues & Challenges" (March 29 –30, 2017)

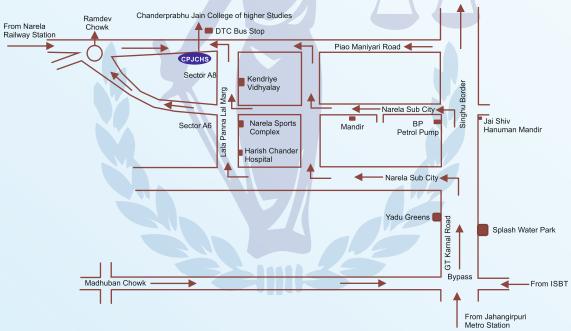
1	Prof. (Dr.) V.K. Aggarwal	Vice Chancellor, Jagannath University, Jaipur
2	Prof. (Dr.) Usha Tandon	Professor - In- Charge, Faculty of Law, University of Delhi
3	Prof. (Dr.) A.P. Singh	University School of Law & Legal Studies, GGSIPU, Delhi
4	Prof. (Dr.) Vima I Joshi	Head & Dean, Dept of Law, BPS Mahila University, Sonipat
5	Dr. Subhash Chandra Singh	Professor, School of Law, Gautam Buddha University, Noida
6	Dr. A. K. Pandey	Assoc. Director, Unit Head (Cardiology), Max Super Speciality Hospital, Delhi
7	Dr. Surat Singh	Sr. Advocate, Supreme Court of India
8	Prof. Rashmi Nagpal	Principal, Geeta Institute of Law, Panipat

Loi Fiesta - 2018

Theme: "International Humanitarian Law" (March 16-17, 2018)

1	Dr. Ranbir Singh	Vice Chancellor, NLU, Delhi	
2	Dr. Anuradha Saibaba	Anuradha Saibaba Legal Associate, ICRC, New Delhi	
3	Dr. Afzal Wani	Dr. Afzal Wani Professor, University School of Law & Legal Studies, GGSIPU, Delhi	
4	Dr. A. P. Singh Professor, University School of Law & Legal Studies, GGSIPU, Delhi		
5	5 Dr. Anuj Kr. Vakasha Associate Professor, University School of Law & Legal Studies, GGSIPU, Delhi		
6	Dr. Srinivas Burra	Associate Professor, South Asian University, New Delhi	
7	Ms Priya Anuragini Assistant Professor, RMLNLU, Lucknow		
8	Dr. K. C. Sowmya	Legal Officer, Legal & Treaties Division, Ministry of External Affairs	
9	Dr. Upma Gautam Assistant Professor, University School of Law & Legal Studies, GGSIPU, Delhi		
10	.0 Dr. Abdullah Nasir Assistant Professor, RMLNLU, Lucknow		
11	Mr. M. C. Garg	Retd. Justice , Delhi High Court	
12	Dr. Narinder Singh Chairman, International Law Commission (United Nations)		
13	Dr. Khaleel Ahmad Deputy Registrar (Law), National Human Rights Commission, Delhi		
14	Mr. K. J. Bains Chief Law Officer, Border Security Force, Delhi		





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